

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 209

(IB)-2582(ND)2019

IA-756/2022 IA/1205/2021 IA/5233/2021 IA-3054/2021
IA-5094/2021 IA/5337/2020 IA/5491/2020 IA/5514/2020
IA/5583/2020 IA/5602/2020 IA/5693/2020 IA/4547/2020
IA/5102/2020 IA-3405/2021 IA-3824/2021 IA-2596/2021
IA/2388/2021

IN THE MATTER OF:

M/s. Jakson Limited

... **Applicant/Petitioner**

Versus

M/s. Three C Universal Developers Pvt. Ltd. ...

Respondent

Under Section: 9 of IBC, 2016

Order delivered on 20.01.2023

CORAM:

SHRI. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (J)

SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

For the Respondent : Adv. Abhay Kaushik for R-2 in IA. 5583/2020, Sr. Adv. Krishnendu Datta, Adv. Prachi Johri, Adv. Sonali Gambhir for R-7 in IA. 5094/2021, Adv. Swati Dixit for Respondent No. 2 in IA/5491/2020, Adv. Komal Karva for Respondent No 6, 7, 8, 9 in IA 3054 of 2021

For the RP : Adv. Abhishek Anand, Adv. Nipun Gautam, Adv. Sajal Jain

ORDER

Due to paucity of time, the matter is re-notified to 03.03.2023.

Sd/-
COURT OFFICER